Annual income criteria for OBC

- 431. SHRI DEVENDER GOUD T.: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether it is a fact that the annual income criteria for creamy layer for OBCs has to be revised once in every three years;
 - (b) if so, whether income criteria has been revised only three times since 1993;
- (c) the reasons for not complying with the statutory obligation with regard to income criteria for OBCs;
- (d) whether National Commission for OBC has recommended recently to increase the creamy layer from ₹ 6 lakhs to ₹ 10.5 lakhs; and
 - (e) if so, action taken on the above recommendation so far?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) to (c) An Expert Committee set up in 1993 recommended for income criteria of Rs. 1 lakh per annum. The Expert Committee observed that since the Rupee value is bound to undergo change, the income criteria in terms of Rupees will accordingly stand modified with the change in value. The modification exercise may, normally speaking, be undertaken in every three years but if the situation demands, an interregnum may be less.

Keeping in view the recommendations of the Expert Committee, Government of India decided to constitute a Review Committee to consider the issue of modification of income criteria and circulated a Cabinet Note in March, 1999. The Cabinet approved constituting the Review Committee in its meeting on 27.11.2001. With the approval of the Hon'ble Prime Minister, the work relating to review the income criteria to exclude cream layer was entrusted to the National Commission for Backward Classes. The National Commission for Backward Classes (NCBC) submitted its report in January, 2004. The income criteria were revised on 9.3.2004. Hence, there was no delay in effecting the first revision of income criteria. NCBC was requested to review in December, 2007 and they submitted their report in July, 2008. After inter-ministerial consultation and the approval of Cabinet, the second revision was effected in October, 2008. Again, in July 2011, NCBC was requested to review the same and they submitted a report in September, 2011. The Cabinet approved on 16.05.2013 the revision of income criteria from 4.5 lakhs to 6.00 lakhs and, accordingly the 3rd revision was effected w.e.f. 16.05.2013.

(d) and (e) The recommendation of the National Commission for Backward Classes in this regard was received and the same has been sent to Department of Personnel and Training.

Old age homes

- †432. SHRI LAL SINH VADODIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether it is a fact that Government is considering to prepare the map itself for the old age homes to be given to elderly people;
 - (b) if so, the steps taken in this regard till now; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (c) Section 19 of the Maintenance and Welfare of Parents and Senior Citizens Act(MWPSC Act), 2007 mandates that State Governments may establish and maintain such number of Old Age Homes at accessible places, as it may deem necessary, in a phased manner, beginning with at least one in each district to accommodate in such homes a minimum of one hundred fifty senior citizens who are indigent. At present, there is no provision for setting up or construction of Old Age Homes, under the Central Sector Scheme of Integrated Programme for Older Persons(IPOP). This Ministry has been providing financial assistance to Non Governmental/ Voluntary Organisations, Panchayati Raj Institutions etc. for running and maintenance of Old Age Home for indigent senior citizens.

Publishing of Scheduled Castes in Gazette of India

433. SHRIMATI KANAK LATA SINGH:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether in Appendix II of Census Manual Part I of Census of India 1961, against serial no. 51 in the list of SC and ST category in Appendix F of Uttar Pradesh, Majhi, Mujabir, Mallah, Kevat and Gond Mazvan which are synonym of mazvan are indicated;
 - (b) if so, whether these castes are notified and published in Gazette of India; and
- (c) the names of the States in which above castes are notified in the list of Scheduled Caste and published in the Gazette of India?

[†]Original notice of the question was received in Hindi.